National Company Law Tribunal

Allahabad Bench

CP NO. 1/2015 WITH (ANO-2/2016

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE INATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017

NAME OF THE COMPANY: Shornti (0/18 & Reforge totors PV+ L+s

SECTION OF THE COMPANIES ACT: U/S 391/394 of the companies act of 1956

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Advocate, Sri Dhananjay Awasthi for the petitioner company. Today there is no representation from the Regional Director's office. Only the proxy for the OL is present.

It is a matter of record that the affidavit of the RD in the present petition has so far been not filed, while time is being granted from 17th April, 2017 onward.

Earlier, in the present matter, Sri Krishna Vyas, CGSC had appeared on behalf of the Central Govt. who informed such that he did not receive any instruction or assigned brief from the litigant Department.

Today, the petitioner counsel pressed hard for hearing of the matter on its merits an appropriate order for sanction of the proposed scheme to be passed.

Notwithstanding the above keeping in view of such circumstances, that the Central Govt. through Regional Director and OL are impleaded as parties. Hence, the office of the RD and ROC is granted a conditional opportunity to file its representation affidavit /Report of the OL within three weeks with a Cost of Rs.25,000/- payable to the petitioner.

The matter be listed on 6th September, 2017.

After Lunch,

On being mentioned by Sri M.K. Bagri, the OL on behalf of the Central Govt. the case is again taken up. He contended that as he was preoccupied in the Hon'ble Allahabad High Court. He could not be able to appear. Personally. Hence, he seeks

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one more opportunity to his office and the RD to file representation affidavit in respect of the proposed company scheme petition. He also stated the reason that its office did not receive a copy of the company petition. He further submitted that the cost imposed on the Govt. to be waived.

As the present case is received as transferred case from the Hon'ble High Court of Uttrakhand, and this time the petitioner counsel is not available. Hence, the Central Gov. is granted opportunity to file affidavit by three weeks. Meanwhile, the cost imposed is deferred until further order.

The matter be listed on 6th September, 2017.

Dated:11.08.2017

Sri H.P. Chaturvedi, Member (Judicial)

Typed by: P.K. Jyoti